

DIVISION BENCH  
COURT - I

**O-208**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.(CAA)/111(KB)2022  
IN  
C.A.(CAA)/37(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26<sup>TH</sup> JUNE 2024**

IN THE MATTER OF	PUSHPANJALI CREDIT RESOURCES PRIVATE LIMITED
UNDER SECTION	SEC. 230-232 - SECOND MOTION

**Appearances (via video conferencing/physically)**

Ms.Manju Bhuteria ,Adv. ] For the petitioner  
Ms.Aisha Amin, Adv. ]  
Ms.Rashika Patodia,Adv. ]  
  
Mr.Alok Tandon, JD ] For the office of RD(ER)

**O R D E R**

1. Ld.Counsel for the petitioner present. Mr. Alok Tandon, Joint Director for the office of Regional Director (Eastern Region) present. He states that the office of the RD(ER) has no objection to the scheme, subject to RBI's comments getting attended.
2. It is submitted that the in terms of order dated 06/05/2024, further notice was given to the RBI for comments. The same has been served upon the RBI as discerned from the receipt thereof. However, till date no comments have been furnished by the RBI.
3. Heard. **Reserved for orders.**

**Balraj Joshi  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**

PJ